

MASTER CIRCULAR

PFRDA/MASTERCIRCULAR/2024/01/CRA-01

12 January 2024

To,

- i. Central Recordkeeping Agency ('CRA')
- ii. National Pension System Trust ('NPS Trust')
- iii. Government Nodal Offices (i.e. CG, SGs, CABs & SABs)
- iv. Point of Presence ('PoP')

Madam / Sir,

Partial Withdrawal of Accumulated Pension Wealth under the National Pension System (NPS)

- 1. This Master Circular is issued in exercise of the powers conferred under Section 14(1) read with Section 14(2)(e) of the Pension Fund Regulatory and Development Authority Act, 2013.
- 2. This Master Circular rescinds the existing guidelines/instructions on the subject of "Partial Withdrawal of Accumulated Pension Wealth under the National Pension System" and consolidates at one place. The list of underlying circulars rescinded in this Master Circular is furnished in the Appendix.

This Master Circular is issued with the approval of the competent authority.

Yours faithfully,

-sd-

(Ashish Kumar)

Chief General Manager

| INDEX | | |
|---|--|--|
| PART I – Introduction | | |
| PART II – General Guidelines | | |
| PART III – Specific Guidelines/Instructions | | |
| PART IV – List of circulars consolidated in the Master Circular | | |



PART I – Introduction

1. The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) Regulations, 2015, as amended, allow subscribers to make partial withdrawals from their accumulated pension wealth in the National Pension System (NPS) for specific purposes. To ensure compliance with the regulations, the Authority hereby provides a master circular for facilitating such partial withdrawals.

PART II – General Guidelines

- 2. The compliance obligation of the intermediary/entity shall not be confined merely to the Master Circular but, also the applicable laws.
- 3. This Master Circular shall take effect from 01 February 2024 but shall be without prejudice to their (earlier issued circulars) operation and effect, for the period when they were in force, until them being subsumed under the Master Circular. Based on the above caveat, Part IV containing the list of circulars consolidated in the Master Circular shall stand rescinded with the issuance of this Master Circular, such that they are subsumed in the Master Circular and for all purpose and intent, remain operative, with no break of continuity.
- 4. Notwithstanding such rescission of any circular, upon their merger in the Master Circular, or otherwise, anything done or any action taken or purported to have been done or taken, or to be taken hereafter, under the circulars now rescinded (*for the period of their operation*) shall be construed to have been validly taken as if the said circulars are in full force and effect and shall remain unaffected by their rescission, in any manner.
- 5. The previous operation of the rescinded circulars or anything duly done or suffered thereunder, any right, privilege, obligation or liability acquired, accrued or incurred, any penalty, any order passed, any violation committed, any investigation, legal proceedings pending in terms of the circular (*now rescinded*), shall be treated as if the circulars are in full force and effect, and shall remain unaffected by their rescission, in any manner.

PART III – Specific Guidelines/Instructions

6. Purpose of Partial Withdrawal:

On the date of submitting the withdrawal form, a subscriber is permitted to make a partial



withdrawal not exceeding twenty-five percent of their contributions to their individual pension account excluding the employer's contribution, if any. Partial withdrawals are allowed for the following purposes only:

- (a). Higher education of the subscriber's children, including a legally adopted child.
- (b). Marriage of the subscriber's children, including a legally adopted child.
- (c). Purchase or construction of a residential house or flat in the subscriber's own name or in joint name with their legally wedded spouse. However, if the subscriber already owns a residential house or flat (other than ancestral property), no withdrawal shall be permitted.
- (d). Treatment of specified illnesses, including hospitalization and treatment expenses for diseases such as cancer, kidney failure (End Stage Renal Failure), primary pulmonary arterial hypertension, multiple sclerosis, major organ transplant, coronary artery bypass graft, aorta graft surgery, heart valve surgery, stroke, myocardial infarction, coma, total blindness, paralysis, accidents of serious/life-threatening nature and Covid-19.
- (e). Medical and incidental expenses arising from the disability or incapacitation suffered by the subscriber.
- (f). Expenses incurred by the subscriber for skill development/re-skilling or any other self-development activities.
- (g). Expenses incurred by the subscriber for the establishment of her/his own venture or any start-ups.

7. Eligibility Criteria, Limit, and Frequency for Availing Partial Withdrawal:

To be eligible for the partial withdrawal, the subscriber must fulfill the following criteria:

- (a) The subscriber should have been a member of the National Pension System for at least three years from the date of joining.
- (b) The partial withdrawal amount should not exceed twenty-five percent of the subscriber's total contributions in their individual pension account, excluding the



employer's contribution, as of the date of application for withdrawal. Returns generated on the contributions shall not be eligible for partial withdrawal.

(c) A subscriber is allowed to make a maximum of three partial withdrawals during their entire subscription tenure under the National Pension System. For subsequent partial withdrawals, only incremental contributions made by the subscriber from the date of the previous partial withdrawal shall be allowed.

8. Submission of Withdrawal Request:

The subscriber should submit the withdrawal request along with a self-declaration stating the purpose for the withdrawal to the central recordkeeping agency through their respective Government Nodal Office or Point of Presence, as the case may be. In the case where a subscriber is suffering from any illness specified in para 6(d) of this master circular, the withdrawal request may be submitted by any family member of such subscriber.

9. Processing and Verification:

Point of Presence or Government Nodal Office, as the case may be, upon receiving the withdrawal request, shall take the necessary steps to identify the beneficiary. Partial withdrawal requests shall be processed by CRA, only post successful verification of the subscriber's bank account through "Instant Bank Account verification" using methods such as penny drop or any other latest technology upgrade.

PART IV - List of circulars consolidated in the Master Circular

| SI. | Circular No. | Date | Subject |
|-----|----------------------|---------------|---|
| 1 | PFRDA/2016/7/Exit/2 | 21 March 2016 | Guidelines on process to be followed by subscribers |
| | | | and nodal office/aggregator for processing of Partial |
| | | | withdrawal request |
| 2 | PFRDA/2016/21/EXIT/7 | 24 October | Documents to be submitted for availing Partial |
| | | 2016 | withdrawal |
| 3 | PFRDA/2018/40/Exit | 10 January | Guidelines on process to be followed by subscribers |
| | | 2018 | and nodal office/aggregator for processing of Partial |
| | | | withdrawal request |
| 4 | PFRDA/2018/47/Reg- | 24 May 2018 | Permission of Partial withdrawal "Towards meeting |



| SI. | Circular No. | Date | Subject |
|-----|----------------------|---------------|---|
| | Exit/4 | | the expenses by subscriber for skill development/re- |
| | | | skilling or for any other self-development activities and |
| | | | meeting the expenses by subscriber for establishment |
| | | | of own venture or any start-ups |
| 5 | PFRDA/2018/55/Exit/5 | 06 August | Permission of Partial withdrawal "Towards meeting |
| | | 2018 | the expenses by subscriber for skill development/re- |
| | | | skilling or for any other self-development activities and |
| | | | meeting the expenses by subscriber for establishment |
| | | | of own venture or any start-ups |
| 6 | PFRDA/2020/7/REG- | 09 April 2020 | Permission of Partial withdrawals towards treatment |
| | Exit/1 | | of specified illnesses. |
| 7 | PFRDA/2021/3/SUP- | 14 January | Ease of Partial withdrawal of NPS Subscribers |
| | ASP/3 | 2021 | through self-declaration |
| 8 | PFRDA/2022/40/ASP- | 23 December | Partial withdrawal for NPS Subscribers |
| | EXIT/04 | 2022 | |



मास्टर परिपत्र

PFRDA/MASTERCIRCULAR/2024/01/CRA-01

12 जनवरी 2024

प्रति.

- i. केंद्रीय अभिलेखपाल अभिकरण ('सीआरए')
- ii. राष्ट्रीय पेंशन प्रणाली न्यास ('एनपीएस ट्रस्ट')
- iii. सरकारी नोडल कार्यालय (अर्थात केंद्र सरकार, राज्य सरकार, केंद्रीय स्वायत्त निकाय और राज्य स्वायत्त निकाय)
- iv. उपस्थिति अस्तित्व ('पीओपी')

महोदया / महोदय,

राष्ट्रीय पेंशन प्रणाली (एनपीएस) के तहत संचित पेंशन कोष का आंशिक प्रत्याहरण

- 1. यह मास्टर परिपत्र पेंशन निधि विनियामक और विकास प्राधिकरण अधिनियम, 2013 की धारा 14(1) के साथ पठित धारा 14(2)(ङ) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जारी किया गया है।
- 2. यह मास्टर परिपत्र "राष्ट्रीय पेंशन प्रणाली के तहत संचित पेंशन कोष का आंशिक प्रत्याहरण" विषय पर मौजूदा दिशानिर्देशों / निर्देशों को निरसित करके एक स्थान पर समेकित करता है। इस मास्टर परिपत्र में निरसित किए गए अंतर्निहित परिपत्रों की सूची परिशिष्ट में दी गई है।

यह मास्टर परिपत्र सक्षम प्राधिकारी के अनुमोदन से जारी किया गया है।

भवदीय,

-sd-

(आशीष कुमार)

मुख्य महाप्रबंधक

| सूची |
|---|
| भाग। – परिचय |
| भाग ॥ – सामान्य दिशानिर्देश |
| भाग ॥। – विशेष दिशानिर्देश / निर्देश |
| भाग ।v – मास्टर परिपत्र में समेकित किए गए परिपत्रों की सूची |



भाग। – परिचय

1. पेंशन निधि विनियामक और विकास प्राधिकरण (राष्ट्रीय पेंशन प्रणाली के तहत निकास और प्रत्याहरण) विनियम, 2015, यथा संशोधित, अभिदाताओं को उनके विशेष उद्देश्यों के लिए राष्ट्रीय पेंशन प्रणाली (एनपीएस) में संचित पेंशन कोष से आंशिक प्रत्याहरण करने की अनुमित देता है। प्राधिकरण द्वारा विनियमों का अनुपालन सुनिश्चित करने के लिए, इस तरह के आंशिक प्रत्याहरण की सुविधा हेतु मास्टर परिपत्र में प्रावधान किया जा रहा है।

भाग॥ – सामान्य दिशानिर्देश

- 2. मध्यस्थ / इकाई का अनुपालन दायित्व मास्टर परिपत्र तक ही सीमित नहीं, बल्कि साथ-साथ लागू कानूनों से भी सम्बद्ध होगा।
- 3. यह मास्टर परिपत्र 01 फरवरी 2024 से प्रभावी होगा, किन्तु उसके (पूर्व में जारी किए गए परिपत्रों) के लागू होने की स्थिति में उनके संचालन और प्रभाव के प्रति पूर्वाग्रह से तब तक मुक्त होगा, जब तक कि उन्हें मास्टर परिपत्र के तहत शामिल नहीं कर लिया जाए। उपर्युक्त चेतावनी के आधार पर, मास्टर परिपत्र में समेकित किए गए परिपत्रों की सूची वाले भाग IV में शामिल परिपत्रों को इस मास्टर परिपत्र के जारी होने के साथ निरस्त कर दिया जाएगा, ताकि वे मास्टर परिपत्र में सम्मिलित हो जाएँ और सभी उद्देश्यों और लक्ष्यों की प्राप्ति के लिए सतत रूप से लागू रहें।
- 4. किसी भी परिपत्र के ऐसे निरसन के बावजूद, मास्टर परिपत्र में उनके विलय पर, या अन्यथा, अब निरस्त किए गए परिपत्रों के तहत (उनके प्रवर्तन की अविध के लिए) की गई या उठाई गई या कथित रूप से की गई या उठाई गई या की जाने वाली या इसके बाद उठाई जाने वाली किसी भी कार्रवाई को वैध रूप से किया हुआ माना जाएगा जैसे कि उक्त परिपत्र पूरी तरह लागू और प्रभावी हों और वे किसी भी तरह से उनके निरस्तीकरण से अप्रभावित रहेंगे।
- 5. निरस्त किए गए परिपत्रों का पिछला प्रवर्तन या उसके तहत विधिवत रूप से किये या उठाये गए कोई भी अधिकार, विशेषाधिकार, बाध्यता या दायित्व, जो अर्जित, उपार्जित या वहन किया गया है, कोई भी आदेश पारित, कोई उल्लंघन, कोई भी जांच, परिपत्रों (जिन्हें अब निरस्त कर दिया गया है) के संदर्भ में लंबित कानूनी कार्यवाही, इस प्रकार मानी जाएगी, मानो परिपत्र पूरी तरह से प्रवृत्त और प्रभावी हों और वे किसी भी तरीके से उनके निरसन से अप्रभावित रहेंगे।



भाग ॥। - विशिष्ट दिशानिर्देश / निर्देश

6. आंशिक प्रत्याहरण का उद्देश्य:

प्रत्याहरण फॉर्म जमा करने की तिथि पर, अभिदाता को नियोक्ता के अंशदान को छोड़कर अपने व्यक्तिगत पेंशन खाते से अपने अंशदान (पच्चीस प्रतिशत से अधिक नहीं) का आंशिक प्रत्याहरण करने की अनुमित है। केवल निम्नलिखित उद्देश्यों के लिए आंशिक प्रत्याहरण की अनुमित दी गई है:

- (क). अभिदाता के बच्चों की उच्च शिक्षा, जिसमें कानूनी रूप से गोद लिया गया बच्चा भी शामिल है।
- (ख). अभिदाता के बच्चों का विवाह, जिसमें कानूनी रूप से गोद लिया गया बच्चा भी शामिल है।
- (ग). अभिदाता द्वारा स्वयं के नाम या कानूनी रूप से विवाहित अपने जीवनसाथी के साथ संयुक्त रूप से किसी आवासीय मकान या फ्लैट की खरीद या निर्माण। हालांकि, यदि अभिदाता पहले से ही एक आवासीय घर या फ्लैट (पैतृक संपत्ति के अलावा) का स्वामी है, तो निकासी की अनुमति नहीं होगी।
- (घ). निर्दिष्ट बीमारियों का उपचार, जिसमें कैंसर, गुर्दे की विफलता (अंतिम चरण की गुर्दे की विफलता), प्राथमिक पल्मोनरी धमनी उच्च रक्तचाप, मल्टीपल स्केलेरोसिस, प्रमुख अंग प्रत्यारोपण, कोरोनरी धमनी बाईपास ग्राफ्ट, महाधमनी ग्राफ्ट सर्जरी, हार्ट वाल्व सर्जरी, स्ट्रोक, हृद्पेशी रोधगलन, कोमा, पूर्ण अंधापन, पक्षाघात, गंभीर/जीवन-घातक प्रकृति की दुर्घटनाएं और कोविड-19 जैसी बीमारियों के लिए अस्पताल में भर्ती और उपचार खर्च शामिल हैं।
- (ङ). अभिदाता की विकलांगता या अक्षमता से उत्पन्न होने वाले चिकित्सा और आकस्मिक व्यय।
- (च). कौशल विकास / पुनः कौशल विकास या किसी अन्य स्व-विकास गतिविधियों के लिए अभिदाता द्वारा किया गया व्यय।
- (छ). अभिदाता द्वारा स्वयं के उद्यम या किसी अन्य स्टार्ट-अप की स्थापना के लिए किए गए व्यय।

7. आंशिक प्रत्याहरण का लाभ उठाने के लिए पात्रता मानदंड, सीमा और आवृत्ति :

आंशिक प्रत्याहरण हेतु पात्र होने के लिए, अभिदाता को निम्नलिखित मानदंडों को पूरा करना होगा:

(क). अभिदाता को शामिल होने की तिथि से कम से कम तीन वर्षों तक राष्ट्रीय पेंशन प्रणाली का सदस्य होना चाहिए।



(ख). आंशिक प्रत्याहरण राशि, प्रत्याहरण के लिए आवेदन की तिथि तक, नियोक्ता के अंशदान को छोड़कर, अभिदाता के व्यक्तिगत पेंशन खाते में कुल अंशदान के पच्चीस प्रतिशत से अधिक नहीं होनी चाहिए। अंशदान पर सृजित रिटर्न आंशिक प्रत्याहरण करने वाले पात्र नहीं होंगे।

(ग). एक अभिदाता को राष्ट्रीय पेंशन प्रणाली के तहत अपनी पूरी सदस्यता अविध के दौरान अधिकतम तीन आंशिक प्रत्याहरणों की अनुमित है। इसके बाद में आंशिक प्रत्याहरण के लिए, पिछले आंशिक प्रत्याहरण की तिथि से अभिदाता द्वारा किए गए केवल वृद्धिशील अंशदान को अनुमित दी जाएगी।

8. प्रत्याहरण अनुरोध जमा करना:

अभिदाता को मामले के अनुसार, अपने संबंधित सरकारी नोडल कार्यालय या उपस्थिति अस्तित्व के माध्यम से केंद्रीय अभिलेखपाल अभिकरण को प्रत्याहरण के उद्देश्य को बताते हुए स्व-घोषणा के साथ प्रत्याहरण अनुरोध जमा करना होगा। यदि अभिदाता इस मास्टर परिपत्र के पैरा 6(iv) में निर्दिष्ट किसी भी बीमारी से पीड़ित है, तो ऐसे अभिदाता के परिवार के किसी भी सदस्य द्वारा प्रत्याहरण अनुरोध जमा किया जा सकता है।

9. संसाधन और सत्यापन :

प्रत्याहरण अनुरोध प्राप्त होने पर, मामले के अनुसार, उपस्थिति अस्तित्व या सरकारी नोडल कार्यालय, लाभार्थी की पहचान करने के लिए आवश्यक कदम उठाएगा। सीआरए द्वारा पेनी ड्रॉप या किसी अन्य नवीनतम प्रौद्योगिकी जैसे उन्नयन तरीकों का उपयोग करके 'तत्काल बैंक खाता सत्यापन' के माध्यम से अभिदाता के बैंक खाते के सफल सत्यापन के बाद ही आंशिक प्रत्याहरण अनुरोधों को संसाधित किया जाएगा।

भाग । 🗸 - मास्टर परिपत्र में समेकित परिपत्रों की सूची

| क्र.सं | परिपत्र संख्या | तिथि | विषय |
|--------|----------------------|---------------|--|
| 1 | PFRDA/2016/7/Exit/2 | 21 मार्च 2016 | Guidelines on process to be followed by |
| | | | subscribers and nodal office/aggregator for |
| | | | processing of Partial withdrawal request |
| 2 | PFRDA/2016/21/EXIT/7 | 24 अक्टूबर | Documents to be submitted for availing Partial |
| | | 2016 | withdrawal |
| 3 | PFRDA/2018/40/Exit | 10 जनवरी 2018 | Guidelines on process to be followed by |
| | | | subscribers and nodal office/aggregator for |
| | | | processing of Partial withdrawal request |



| क्र.सं | परिपत्र संख्या | तिथि | विषय |
|--------|---------------------------|----------------|--|
| 4 | PFRDA/2018/47/Reg-Exit/4 | 24 मई 2018 | Permission of Partial withdrawal "Towards |
| | | | meeting the expenses by subscriber for skill |
| | | | development/re-skilling or for any other self- |
| | | | development activities and meeting the |
| | | | expenses by subscriber for establishment of |
| | | | own venture or any start-ups |
| 5 | PFRDA/2018/55/Exit/5 | 06 अगस्त 2018 | Permission of Partial withdrawal "Towards |
| | | | meeting the expenses by subscriber for skill |
| | | | development/re-skilling or for any other self- |
| | | | development activities and meeting the |
| | | | expenses by subscriber for establishment of |
| | | | own venture or any start-ups |
| 6 | PFRDA/2020/7/REG-Exit/1 | 09 अप्रैल 2020 | Permission of Partial withdrawals towards |
| | | | treatment of specified illnesses |
| 7 | PFRDA/2021/3/SUP-ASP/3 | 14 जनवरी 2021 | Ease of Partial withdrawal of NPS Subscribers |
| | | | through self-declaration |
| 8 | PFRDA/2022/40/ASP-EXIT/04 | 23 दिसंबर 2022 | Partial withdrawal for NPS Subscribers |